
(2021) 11 OHC CK 0027
In the Orissa High Court
Case No : CRLMP No.1971 Of 2021

Ramesh Barik

APPELLANT

Vs

State Of Odisha & Others

RESPONDENT

Date of Decision : 05-11-2021

Acts Referred:

Citation : (2021) 11 OHC CK 0027

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : B.Tripathy, R.P.Mohapatra

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, J

Heard Mr. Tripathy, learned counsel for the petitioner and Mr. Mohapatra, learned Additional Government Advocate through video conferencing mode.

According to the learned counsel for the petitioner, the grievance of the petitioner in this case pertains to non- registration of his complaint dated 10.10.2021 under Annexure-1 series as F.I.R. by the I.I.C., Baghamari Police Station (opposite party No.3) though the same reveals commission of cognizable offences. He further submits that though against such inaction, the petitioner has approached the Superintendent of Police, Khurda (opposite party No.2) on 13.10.2021 by filing a grievance petition vide Annexure-2 series through registered post, however, till date no action has been taken on the same. In such background, he prays that a direction be issued to the Superintendent of Police, Khurda to take a decision on the grievance petition of the petitioner within a specific time period.

Considering the submissions made and without expressing any opinion on the merits of the case, this Court directs the Superintendent of Police, Khurda to take a decision on the grievance petition dated 13.10.2021 of the petitioner under

Annexure-2 series in accordance with law keeping in mind the decision of the Supreme Court in the case of Lalita Kumari Vs. State of U.P. & Others reported in AIR 2014 SC 187 within a period of two weeks from the date of production of a copy of this order, if in the meantime, the same has not been disposed of and communicate the result of such exercise to the petitioner.

The petitioner is directed to supply copies of the complaint dated 10.10.2021 under Annexure-1 series as well as grievance petition dated 13.10.2021 under Annexure-2 series to opposite party no.2 while presenting a copy of this order.

Accordingly, this CRLMP is disposed of.

Urgent certified copy of the order be granted on proper application.

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